REPORTABLE

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(C). 5793 of 2022 (Arising out of S.L.P.(C)No(s).8092 of 2022)

RAVINDER SINGH CHANA

...APPELLANT(S)

VERSUS

KHANNA PROPERTIES AND INFRASTRUCTURES PVT. LTD.

...RESPONDENT(S)

ORDER

- 1. Leave granted.
- 2. By an order dated 15.10.2020, M.P. State Consumer Dispute Redressal Commission, Bhopal, (M.P.) (for short 'the State Commission') directed the respondent herein to refund a total sum of Rs.21,18,000/- (Rupees twenty-one lakhs eighteen thousand only) to the appellant with interest thereon within a period of two months. The operative portion of the order of the State Commission is as under:

- "It is proved in the liaht of above investigation/observation and justice citations that even after receipt of an amount of Rs.21.18 Lakhs, within a fixed time period, which is generally approximately two years, the construction of the flat has not been completed. Hence the complainant is entitled to receive the deposit amount back along with interest. Therefore this complaint case is allowed/accepted and respondent is directed to pay an amount of Rs.21.18 Lakh (Rs. Twenty One Lakh Eighteen Thousand only) within a period of two months and also to pay simple interest of 9% per annum upon the above said amount dated 19.01.2015 the last depositing installment till realization date. The respondent also to pay an amount of Rs.5,000/- (Rs. Five Thousand only) as litigation expenses to the complainant."
- 3. However, the National Consumer Disputes Redressal Commission, New Delhi (for short 'the National Commission') has passed the impugned order dated 15.10.2020 directing the refund of Rs.16,18,000/- (Rupees sixteen lakhs eighteen thousand only) with interest @ 9% per annum within a period of two months from the date of the said order.
- 4. Having heard learned counsel for the parties and on perusal of the materials placed on record, we are of the view that the National Commission was in error in partially reversing the order of the State Commission. Therefore, the order of the National Commission impugned herein is hereby set aside and the order of the State Commission dated 15.10.2020 is hereby restored.

- 5. The respondent is directed to pay/refund the amount in terms of the order of the State Commission dated 15.10.2020 within a period of two months from today, if already not paid/refunded.
- 6. The civil appeal is disposed of accordingly.

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New Delhi; August 24, 2022 ITEM NO.18 COURT NO.5 SECTION XVII-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8092/2022

(Arising out of impugned final judgment and order dated 17-02-2022 in FA No. 387/2021 passed by the National Consumers Disputes Redressal Commission, New Delhi)

RAVINDER SINGH CHANA

Petitioner(s)

VERSUS

KHANNA PROPERTIES AND INFRASTRUCTURES PVT. LTD. Respondent(s)

(FOR ADMISSION and IA No.64849/2022-EXEMPTION FROM FILING O.T. IA No. 64849/2022 - EXEMPTION FROM FILING O.T.)

Date: 24-08-2022 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE S. ABDUL NAZEER HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Akshat Shrivastava, AOR
Mr. Satvic Mathur, Adv.

For Respondent(s) Mr. Yashish Chandra, Adv.
Mr. Yash Agrawal, Adv.
Mr. Devesh Pratap Singh, AOR

UPON hearing the counsel the Court made the following O R D E R

Leave granted.

The appeal is disposed of in terms of the signed reportable order.

Pending applications, if any, also stand disposed of.

(NEELAM GULATI) (BEENA JOLLY)
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)
(Signed reportable order is placed on the file)